NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 692 of 2020

IN THE MATTER OF:

Securities and Exchange Board of India ... Appellant

Versus

Kerala Housing Finance Ltd. (KHFL) & Ors. ...Respondents

Present:
For Appellant : **Mr. Pratap Venugopal and Ms. Surekha Raman, Advocates**

For Respondents : **Mr. P.D. Vincent, Resolution Professional**

O R D E R
(Through Virtual Mode)

20.08.2020 Apart from other questions, the issue raised in this appeal is that money collected from investors by way of issuance of securities, cannot be included in the liquidation assets in terms of Section 36(4)(a)(i) of the 'I&B Code'.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

At this stage, Mr. P.D. Vincent, Resolution Professional appeared in person waived and accepted notice. No further notice need be issued on him. Resolution Professional will file his status report within two weeks.

List the matter on **16th September, 2020** along with '***Company Appeal (At) (Insolvency) No. 691 of 2020'.***

I.A. No. 1860 of 2020

Notice as above. Meanwhile, till next date of hearing the impugned order is stayed.

[Justice Bansi Lal Bhat]
Acting Chairperson)

[V.P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

/ns/gc/

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